
(2018) 02 DEL CK 0460

In the Delhi High Court

Case No : Civil Writ Petition No. 1455 Of 2018, Civil Miscellaneous No. 6004 Of 2018

Rajendra Prakash Trivedi

APPELLANT

Vs

Punjab National Bank And Ors

RESPONDENT

Date of Decision : 20-02-2018

Acts Referred:

Citation : (2018) 02 DEL CK 0460

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : N.C.Gupta, Rajesh Kumar, V.Govinda Ramanan

Final Decision : Disposed Of

Judgement

Sunil Gaur, J

1. Petitioner was compulsorily retired on 27th March, 2012 and he challenges impugned order of 9th November, 2012 (Annexure P-2) whereby two-third pension of ` 5,59,823/- was credited to his account.

2. Learned counsel for petitioner submits that petitioner had made several Representations to respondents to seek full pension instead of 2/3rd pension and the said Representations have not been responded to, thereby compelling petitioner to serve a legal notice of 5th September, 2017 (Annexure P-7) upon respondents. It is further submitted that there is no response to the said legal notice also.

3. Learned counsel for respondents raises the question of territorial jurisdiction while relying upon Supreme Court's decision in M/s.Sterling Agro Industries Ltd. Vs. Union of India & Ors. ILR (2011) VI Delhi 729.

4. In the facts and circumstances of this case, it is deemed appropriate to

dispose of this petition with direction to third respondent to positively respond to petitioner's legal notice (Annexure P-7), if not already done, within a period of six weeks from today and in case full pension is not to be

granted to petitioner, then reasons for it be indicated in the response so given and petitioner be apprised of it within a week thereafter, so that

petitioner may avail of his remedies as available in law, if need be.

5. With aforesaid directions, this petition and the application are disposed of while leaving the question of territorial jurisdiction open, as there is no adjudication on merits in this petition.

Dasti.